

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 1176/2016**

**IN THE MATTER OF:**

Mona Aggarwal & Ors.

.... Applicant/Petitioner

v.

The Ghaziabad Engineering Co. Ltd.

.... Respondent

**under Section 433(e), 434 & 439**

**Order delivered on 25.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Chitvan Singhal, Advocate

For the Respondent:

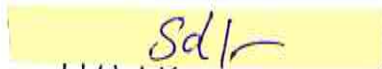
Mr. Simran Mehta, Advocate for Respondent No. 2  
Mr. Amit Sethi, Advocate for Respondent No. 3

**ORDER**

Learned counsel for the respondent Nos. 2 & 3 request for some time to file reply to the petition.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the learned counsel for the respondents.

List for further consideration on 20.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**